

**Central Administrative Tribunal  
Principal Bench, New Delhi.**

**OA-1645/2016**

**New Delhi this the 11th day of May, 2016**

**HON'BLE MRS. JASMINE AHMED, MEMBER (J)**

Ms. Karuna  
Daughter and Legal Heir of  
Deceased MCD Employee  
Sh. Amar Singh  
Aged about 22 years  
R/o 1/1, Jangpura "A"  
Bhogal, Near Dhobi Ghat  
New Delhi 110013. ... Applicant

(By Advocates: Sh. Nilansh Gaur)

Versus.

South Delhi Municipal Corporation  
Through its Commissioner  
2<sup>nd</sup> Floor, Civic Center  
JLN Marg, New Delhi-110002. ... Respondents

**ORDER (ORAL)**

**Hon'ble Mrs. Jasmine Ahmed, Member (J)**

Learned counsel for the applicant states that mother of the applicant expired on 25.07.1996 and her father had gone missing from her house on 20.09.1996 and thereafter, a DD Entry 32 B dated 24.09.2006 at PS Nizamuddin was lodged. Police could not locate her father for seven years. A decree passed on 31.10.2014 declaring father of the applicant as dead.

2. A representation dated 02<sup>nd</sup> November, 2015 was preferred by the applicant for compassionate appointment to Group -CØ commensurate with her educational qualifications. As the decree of declaration of death of her father is dated 31.10.2014, hence she preferred representation dated 02.11.2015 which till date has not been decided by the respondents.

3. In the interest of justice, respondents are directed to decide representation dated 02.11.2015 of the applicant within six weeks from the date of receipt of certified copy of this order.

4. Accordingly, OA is disposed of, nothing is commented on the merit of this case. No costs.

**(Jasmine Ahmed)**  
**Member (J)**

/neha/